

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).25320-25321/2012

(Arising out of impugned final judgment and order dated 15-10-2008 in PIL No. 141/2007 and 11-11-2009 in CA No. 115/2009 11-11-2009 in PIL No. 141/2007 passed by the High Court of Judicature at Bombay)

HAZRAT MOHD. AFZALS KHAN'S MEMORIAL SOCIETY Petitioner(s)

VERSUS

MILIND RAMAKANT EKBOTE & ORS. Respondent(s)

WITH

IA No 170850 of 2022 in SLP(C) No. 9654/2017 (IX)

Date : 10-11-2022 IA No 170850/2022 was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Md. Nizam Pasha, Adv. (mentioned by)
 Mr. Aditya Samaddar, Adv.
 Mr. Lzafeer Ahmad B. F., AOR

For Respondent(s) Ms. Astha Sharma, AOR
 Mr. Aaditya Aniruddha Pande, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No 170850 of 2022 in SLP(C) No. 9654/2017

- 1 Upon being mentioned, taken on board.
- 2 List the application tomorrow (11 November 2022) before an appropriate Bench.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR